

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT) No.44 of 2021

IN THE MATTER OF:

SKS Power Generation (Chhattishgarh) Ltd.

...Appellant

Vs.

Agritrade Power Holdings Pte. Ltd. & Ors.

...Respondents

Present:

For Appellant:

Mr. Jayant Mehta, Sr. Advocate, Ms. Soumya Dutta, Advocate

For Respondent:

Mr. Snehal Shah, Sr. Advocate, Mr. Ashmi Mohan, Mr. Naushad Engineer, Mr. Mustafa Motiwala, Mr. Dev Motta, Mr. Anant Tripathi, Advocates for R1

Mr. Sharan Jagtiani, Sr. Advocate, Mr. Rohan Rajadhyaksha, Mr. Aditya Pimple, Mr. Mustafa Kachwala, Mr. Ketki Pansare, Ms. Roshni Sewlani, Advocates for R12 and 14

ORDER

(Through Virtual Mode)

06.04.2021: Heard Learned Counsel for the Appellant. He submits that shares have been allotted in contravention of provisions of FEMA.

Issue notice to Respondents.

Learned Counsels appearing on behalf of R1, 12 and 14 accepts the notice. They seek and are granted two weeks' time to file reply affidavit and reply of I.A. No. 664 of 2021.

...contd./

Issue notice to other Respondents on merit as well as IA No. 664 of 2021, the application for ad-interim stay through Speed Post as well as e.mail (both mode). Requisites alongwith process fee be filed within two days.

If the Appellant provides the e-mail Address of the Respondents, let notice be also issued through e-mail.

The IA 665/2021 seeking exemption of copy of deemed and eligible documents. The application is allowed.

Let the matter be fixed for consideration of IA No. 664 of 2021 on **23rd April, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

Ss/kam